

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI .P.CHALY

THURSDAY, THE 2ND DAY OF APRIL, 2020/13TH CHAITHRA, 1942

B.A No. 1802 of 2020

(CRIME NO.672 OF 2019 OF KASARAGOD POLICE STATION)

Petitioners/Accused Nos. 1 to 3

- 1 Jyothish. G, aged 37 years, S/o. Gopalakrishna,
J.P. Nagara,Anankoor, Kasaba Village, Kasaragode-637 505.
2. Shivaprasad.K. aged 37years, S/o. Malinga,
Thalipaduppu,Kasaba Village,Kasaragode-671 121.
3. K.G. Kishor Kumar, aged 34years,S/o. K.G.,
Madhavan, Puthivalappu,Gudde Temple Road,
Kudlu Village, Kasaragode-671 124

By Adv. Sri. T. G. RAJENDRAN

Respondents/Complainant and State

1. The Station House Officer, Kasaragode Police Station-671121.
2. The State of Kerala, Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam-682031

By Shri Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 02/04/2020, the Court on the same day passed the following:-

A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.

BAIL APPLICATION NO.1802/2020

Dated this the 2nd day of April, 2020

O R D E R

Shaji P.Chaly, J.

This bail application was heard for some time. The learned public prosecutor seriously opposed the bail application basically contending that the petitioners 1 to 3 are involved in various offences and, several crimes are pending. We were not inclined to grant bail. However, at that point of time, the learned counsel for the petitioners sought two weeks time.

Post on 21/4/2020.

A.K.JAYASANKARAN NAMBIAR, JUDGE

SHAJI P. CHALY, JUDGE

ms/2/4/2020